

(2008) 07 PAT CK 0203

Patna High Court

Case No: LPA No. 144 of 2008

Asha Kumari

APPELLANT

Vs

The Branch Manager, State Bank
 of India and Others

RESPONDENT

Date of Decision: July 1, 2008

Citation: (2009) 1 PLJR 402

Hon'ble Judges: R.M. Lodha, C.J; Kishore K. Mandal, J

Bench: Division Bench

Advocate: K. Vishoka Nand, for the Appellant; Satya Prakash Tripathi and Mukund Mohan Jha, for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

1. Even if we accept the case of the appellant that the application for appointment on compassionate ground was made within one year of the death of her father, the details of the property, which are available at page 19 of the writ petition, shows that the appellant was not in financial constraints due to death of her father. Particulars of assets are thus:--

Particular of Assets:--

Terminal	
Benefits:	
Rs.	P.F
4,91,882.00	
Rs.	Gratuity
2,26,681.00	
Rs.	Beave
4,18,021.00	
Rs.	Total
8,49,384.00	
Rs.	b.
3,590.00	
Rs.	D.A.
3022.00	
Rs.	Total
6612.00	

Moveable
Prop.
C.
Immovable
Prop.: Agricultural
land:
1.5
Acre,
House-hold
goods:
T.V.,
Almirah.

We are satisfied that on merits, the appellant has no case for appointment on compassionate ground. Dismissal of the writ petition by the Single Judge, therefore, cannot be faulted. Letters Patent Appeal is dismissed in limine.